

(2026) 07 DEL CK 0223

In the Delhi High Court, Principal Bench, New Delhi

Case No : O.M.P.(MISC.)(COMM.) 7/2026

Lotus Commercial India Pvt. Ltd.

APPELLANT

Vs

Ganesham Hospitality

RESPONDENT

Date of Decision : 13-07-2026

Acts Referred:

Arbitration and Conciliation Act, 1996 — Section 29A (4), 29A (5), 11(6), 29A (3)

Citation : (2026) 07 DEL CK 0223

Hon'ble Judges : Sachin Datta, J

Bench : Single Bench

Advocate : Mr. Risabh Tiwari, Mr. Abhishek Singh, None

Final Decision : Allowed

Judgement

SACHIN DATTA, J (Oral)

1. The present petition filed under Section 29A (4) and (5) of the Arbitration and Conciliation Act, 1996 (hereinafter referred as "the A&C Act") seeks extension of time for completion of the arbitral proceedings and making of the Arbitral Award.
2. The disputes between the parties arose in context of alleged non-payment of rent and damages by the respondent *viz.* property bearing no. 139-A Community Centre, Zamrudpur, New Delhi, leased to the respondent by the petitioner *vide* a lease deed dated 02.07.2019 for the purpose of operating a commercial kitchen.
3. Upon the petitioner preferring a petition under Section 11(6) of the A&C Act before this Court in Arb (P) No. 355/2023, *vide* order dated 07.07.2023 passed in the said proceedings, the Arbitral Tribunal came to be constituted under the aegis of the Delhi International Arbitration Centre (DIAC).
4. Learned counsel for the petitioner submits that the pleadings before the Arbitral Tribunal stood completed on 07.06.2024 and the period of one year from the date of completion of pleadings expired on 07.06.2025. Thereafter, the mutually extended period of 6 months in terms of section 29A (3) of the A&C Act

expired on 07.12.2025. However, the arbitration proceedings are still at the stage of evidence and given the nature of the matter an adequate extension of time is required to complete the arbitral proceedings and make the Arbitral Award. Hence, by the way of the present petition the petitioner seeks for extension of the mandate of the Arbitral Tribunal.

5. Considering the circumstances and averments made in the present petition, the same is allowed. Accordingly, the mandate of the Arbitral Tribunal for rendering the Arbitral Award is extended for a period of 12 months from today.

6. The present petition is allowed in the above terms.